



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASSEMBLY**

**NINTH SESSION - FIRST MEETING  
(1st to 9th August 1966)**

**RESUME**

**GOVERNMENT OF MADRAS  
1966**

**AUGUST 1966**

**Legislative Assembly Department  
Fort .St. George, Madras-9**



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**RESUME WORK TRANSACTED BY THE MADRAS LEGISLATIVE ASSEMBLY  
FROM 1ST TO 9TH AUGUST 1966**

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The Madras Legislative Assembly which was summoned to meet from 1st August 1966 was adjourned sine die on 9th August 1966.

**Sittings of the Assembly**

The Legislative Assembly met for eight days during the period (1st to 9th August) and in terms of hours it sat for 39 hours and 41 minutes.

**Obituary References**

On 2nd August 1966, Hon. Speaker announced to the House the demise of Sri SP. K. A. Lakshmanan Chettiar, a sitting member of the Madras Legislative Council, on the 18th June 1966 and the demise of the following former members of the Legislative Assembly on the dates noted against each:-

- (1) Sri M. Kandaswamy Kandar on the 29th March 1966.
- (2) Sri A. Rathinam on the 16th April 1966.
- (3) Sri S. Kandaswamy Gounder on 22nd April 1966.
- (4) Sri N. Rajagopal on the 8th May 1966.
- (5) Sri H. M. Jagannathan on the 25th July 1966.

The members stood in silence for a minute as a mark of respect to the memory of the deceased.

**Panel of Chairmen**

On 1st August 1966, Hon. Speaker announced the following Panel of Chairmen for the Ninth Session of the Legislative Assembly:-

- (1) Sri S. Ramaswamy Naidu.
- (2) Srimathi P. K. R. Lakshikantham.
- (3) Sri C. Chiranjeevulu Naidu.
- (4) Sri M. V. Karivengadam.
- (5) Sri T. Karcha Gowder.
- (6) Sri M. Dhandaayuthapani.

## Questions

During the period 300 starred questions, were answered on the floor of the House. Answers to five unstarred questions were laid on the Table of the House.

## Adjournment Motions

During the period under review eight notices of motions for adjournment of the business of the House were received the details of which are given below:-

(1) On 2nd August 1966, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss about the promulgation of orders under section 144 Criminal Procedure Code preventing assembly of persons near the Assembly buildings and withheld his consent to raise the same.

(2) On the same day, the Hon. Speaker read out the notice of motion for the adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss about the eviction of persons by police and forest authorities in the forest area at Vanavasi-Pakkanad area of Salem district and withheld his consent to raise the same and observed that the member could put a Short Notice Question on the matter.

(3) The Hon. Speaker also withheld his consent to raise a motion for adjournment of the business of the House given by Sri K. R. Nallasivam on the same day to discuss the conditions of scarcity of foodgrains and famine in the districts of Coimbatore, Tiruchirappalli and Madurai as the matter would not come under an adjournment motion.

(4) On 6th August 1966, the Hon. Speaker read out to the House the motion given notice of by Sri T. P. Alagamuthu for adjournment of the business of the House to discuss the situation arising out of the fasting of the workers in the Electrical Goods manufacturing companies at Salem and Erode and withheld his consent to raise the same.

(5) On the same day, the Hon. Speaker read out another notice of motion for the adjournment of the business of the House given by Sri A. Thangavelu to discuss about the frequent fire accidents in Tindivanam and withheld his consent to raise the same.

(6) On 8th August 1966, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri P. K. Mookiah Thevar to discuss about the frequent fire accidents and crimes in Usilampatti area, Madurai district and withheld his consent to raise the same. The member was asked to give a call attention notice under Rule 41 of the Assembly Rules in regard to this matter.

(7) The Hon. Speaker read out another notice of motion for adjournment of the business of the House given by Sri S. Madhavan to discuss the implication of the judgment of the Supreme Court declaring some of the important sections of the Payment of Bonus Act, 1964 ultra vires of the Constitution and withheld his consent to raise the same as it was not a matter for an adjournment motion.

(8) On 9th August 1966, the Hon. Speaker withheld his consent to raise a motion for adjournment of the business of the House given by Sri K. R. Nallasivam to discuss the alleged failure of the Government to announce the date for letting out of water in the Lower Bhavani Project and the consequent uncertainty among the ryots.

**Statement made under Rule 41 of the Assembly Rules by ministers**

During the period six statements were made by Ministers on their attention being called by the members to matters of urgent public importance under Rule 41 of the Assembly Rules details of which are given below:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	4th August 1966	Sri T. P. Alagamuthu	Hon. Sri V. Ramaiah, Minister for Food.	Precarious conditions prevailing in the Thanjavur and Tiruchirappalli districts in the matter of cultivation of Kuruvai crops on account of non-letting out of water from Mettur reservoir.
2.	5th August 1966	Sri M. Kalyanasundaram	Hon. Sri N. S. S. Manradiar, Minister for Co-operation.	Crisis in Hand-loom industry due to accumulation of stocks, leading to large scale unemployment of weavers in the State.
3.	6th August 1966	Sri T. P. Alagamuthu.	Hon. Sri V. Ramaiah, Minister for Food.	Critical situation in Tiruchirappalli district due to non-availability of non-judicial stamps of lower denominations.

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
4.	8th August 1966	Sri M. D. Thiagaraja Pillai.	Do.	Grave scarcity of rice in the whole of Thanjavur district particularly in village parts and the consequent difficulties experienced by the people in getting rice and the necessity to open fair price shops in large numbers to ensure fair and equal distribution of rice to the people at least till the harvest of kuruvai crops.
5.	9th August 1966	Sri J. Matha Gowder and Sri T. Karcha Gowder.	Do.	Insufficiency in the stock of food grains in Govt godowns in the Nilgiris district.
*6.	9th August 1966	Sri P. K. Mookiah Thevar.	Hon. Sri M. Bhaktavatsalam Chief Minister.	Frequent recurrence of fire accident and crimes in Usilampatti area of Madurai district.

\* A motion under rule 244 of the Assembly Rules for suspension of Rule 41(3) of the Assembly Rules was moved by the Hon. Leader of the House and carried for making this statement on the same day.

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### **Financial Business**

The First Supplementary Statement of Expenditure for the year 1966-67 was presented to the Legislative Assembly by Hon. Sri M. Bhaktavatsalam, Chief Minister on the 2nd August 1966 and it was discussed and voted on 6th August 1966. The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1966-67 introduced in the Assembly on 6th August 1966 was considered and passed on 8th August 1966.

### Legislative Business

1. During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
1.	The Madras (Transferred Territory Luxury Tax on Tobacco (Validation) Bill, 1966.	2nd August 1966.	9th August 1966.
2.	The Madras Urban Land Bill, 1966.	Do.	8th August 1966.
3.	The Madras Additional Assessment and Additional Water cess (Amendment) Bill, 1966.	Do.	9th August 1966.
4.	The Madras District Municipalities Bill, 1966.	3rd August 1966.	9th August 1966 (Circulated for the purpose of eliciting opinion).
5.	The Madras Motor Vehicles (Taxation of Passengers and Goods) Amendment Bill, 1966.	4th August 1966.	9th August 1966.
6.	The Madras Private Educational Institutions (Regulation) Bill, 1966.	5th August 1966.	9th August 1966 (Referred to Joint Select Committee).
7.	The Madras Appropriation (No. 3) Bill, 1966.	6th August 1966.	8th August 1966.
*8.	The Madras Cultivating Tenants (Protection from Eviction) Bill, 1966.	8th August 1966.	Do.

2. (a) The Madras Private Educational Institutions (Regulation) Bill, 1966 (L.A. Bill No. 14 of 1966), was referred to Joint Select Committee. The names of members of the Committee are listed in Appendix.

(b) The Madras District Municipalities Bill, 1966 was referred for eliciting opinion thereon.

### **Government Motions**

1. Hon. Sri S. M. A. Majid, Minister for Local Administration moved the following motion on the 9th August 1966:-

"That the following draft of an amendment to sub-rule (1) of rule 8 of Schedule IV to the Madras District Municipalities Act, 1920 (Madras Act V of 1920) proposed to be made by the Governor of Madras under sub-section (1) of section 305 of the said Act be approved.

\* Published under orders of the Hon. Speaker

#### **Draft**

In exercise of the powers conferred by sub-section (1) of section 305 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor of Madras hereby makes the following rule altering Schedule IV to the said Act:-

#### **Rule**

In rule 8 of Schedule IV to the Madras District Municipalities Act, 1920 (Madras Act V of 1920), after sub-rule (1), the following sub-rule shall be inserted, namely:-

(1-A) (a) Notwithstanding anything contained in sub-rule (1), the State Government may, for sufficient cause, from time to time, by order,-

- (i) postpone the general revision of assessment books, or
- (ii) stay the proceedings relating to the General revision of assessment books, for a period of one or more half-years at a time but not exceeding in any case four half-years:

Provided that such postponement or stay shall not affect any subsequent general revision of assessment books

(b) Where the stay is vacated or the period of stay expires, the State Government may direct that proceedings for the general revision of assessment books shall be either commenced de novo or continued from the stage at which such proceedings were stayed."

The Motion was put and carried.

2. Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following motion on the 9th August 1966 under Rule 244 of the Madras Legislative Assembly Rules:-

"That sub-rule (3) of Rule 41 of the Madras Legislative Assembly Rules in so far as it requires that not more than one matter shall be raised under Rule 41 at the same sitting be suspended."

The motion was put and carried.

3. Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following motion on the 9th August 1966:-

"That under Rule 21 (3) of the Madras Legislative Assembly Rules, item V in the Agenda for the day be taken up before item IV."

The motion was put and carried.

### **No-Confidence motion against the Ministry**

(1) On 1st August 1966, Hon. Speaker read out to the House the following motion, expressing want of confidence in the Council of Ministers headed by Sri M. Bhaktavatsalam given by Sri V. R. Nedunchezhiyan, Leader of the Opposition:-

"This House express its want of confidence in the present Council of Ministers headed by Sri M. Bhaktavatsalam for the following and other reasons:-

(1) the failure of the Government to keep down the level of the prices of commodities, especially of those required for everyday life;

(2) the failure of the Government to improve the food position in the State and to give fillip to agriculture by providing adequate facilities and impetus to the agriculturists;

(3) the failure of the Government to make satisfactory arrangements for the selection of candidates to the technical courses, especially the Medical Courses;

(4) the failure of the Government to take effective steps for the reopening of the Mills at Coimbatore and ending the misery of the thousands of labourers thrown out of employment there during the last few months;

(5) the failure of the Government in fulfilling its oft-repeated promises regarding the establishment of the Salem Steel Plant;

(6) the abuse of powers by the Government with a view to stifle the opposition parties in the State by superseding some Municipal Councils where the opposition parties were the majority;

(7) the utter failure of the Government to realise the deep feelings of the people of Tamil Nad against the imposition of Hindi in spite of the mighty anti-Hindi demonstrations in January-February 1965, when many valuable lives were lost; and the betrayal of the people of the State by the Government by its failure to arrange with the Union Government to bring necessary legislation in this regard, thus breaking the several promises made by the Chief Minister and the Prime Ministers; and

(8) the failure of the Government in encouraging students to join the Tamil Medium courses in the Colleges by providing special concessions and facilities and to take effective and speedy steps in implementing the Official Languages Act, 1956 and making Tamil, in practice, the official language of the State."

The Speaker declared that leave was granted to make the motion since more than twenty-one members stood up in support of the motion.

On 3rd August 1966, Sri V. R. Nedunchezhiyan, Leader of the Opposition moved the No-Confidence motion against the Ministry. The discussion on the above motion took place on 3rd, 4th and 5th August 1966. Thirty-two members participated in the discussion and the Hon. Chief Minister replied.

On the 5th August 1966, No-confidence motion moved by Sri V. R. Nedunchezhiyan was put to vote and the House divided as follows:-

Ayes-56  
Noes-130  
Neutrals-Nil

The motion was declared lost.

(2) On 2nd August 1966, the Hon. Speaker withheld his consent to raise the notice of No-Confidence motion given by Sri M. Kalyanasundam as the House had already given leave to a similar motion given notice of by the Leader of the Opposition.

### **Election to the Senate of the Madurai University**

On 8th August 1966, the Hon. Speaker announced that (1) Sri Saw. Ganesan, (2) Sri R. Krishnaswami Naidu, (3) Sri R. Ponnappa Nadar, and (4) Sri K. T. Kosalram, were duly elected to the Senate of the Madurai University with reference to an announcement made by him on the 2nd August 1966.

### **The Madras State Electricity Board Budget for 1966-67**

The discussion on the Annual Financial Statement for 1966-67 and the Supplementary Financial Statement for 1965-66 of the Madras State Electricity Board initiated by the Minister for Food was taken up in the Assembly on 1st, 2nd and 6th August 1966. Thirty-four members took part in the discussion and the Minister for Food replied to the debate.

### **Privilege matters**

1. On 2nd August 1966, Sri T. P. Alagamuthu, raised a matter of privilege regarding the propriety of announcing the date of summoning of Legislature by the Chief Minister before the publication of notification by the Governor. On 3rd August 1966 the Hon. Speaker gave the following ruling:-

Sri T. P. Alagamuthu, M.L.A., has given notice under Rule 184 of the Assembly Rules, for permission to raise a matter of privilege, viz., advance announcement made to the Press by the Hon. Chief Minister about the date of the meeting of the Legislature before the publication of the Governor's notification summoning the Legislature. The member has stated that it is a privilege of a member of the House to be informed in the first instance of the date of the meeting of the Legislature. According to the constitution, the Governor is to summon the Assembly at the time and date fixed by him. Of course, the Government, in consultation with the Speaker, used to fix a date, and leave it to the Governor for notifying it. Usually, the Governor's notification is published in the Fort St. George Gazette and individual intimation is sent to the members by the Secretary to the Legislative Assembly

Department. So, evidently it is not a matter which is informed to the member or to the House in the first instance, as in the case of important business which is brought before the House for transaction such as Budget, No-Confidence motion or any policy of the Government, and as such no question of privilege arises.

Sri T. P. Alagamuthu also questions the propriety of the advance information on the ground that the Governor has got the privilege and duty to do the same. The Chief Minister, in his reply, contends that the date and time was fixed far in advance and it was given out for the benefit of the members. This is a moot point but not a point for privilege. But, my opinion is, apart from the propriety or impropriety of the act of the Chief Minister in giving advance information, it is always better to leave all conventions to be carried out through respective machineries according to normal procedure. "

(2) On 2nd August 1966, Sri M. Kalyanasundaram raised a matter of privilege regarding the alleged failure of the authorities to intimate the Hon. Speaker regarding his arrest on 3rd July 1966. On 3rd August 1966, the Hon. Speaker gave the following ruling:-

"Sri M. Kalyanasundaram, M.L.A., raised a matter of privilege regarding his arrest on 3rd July 1966 and detention in the Police Station from 9 a.m. to 2 p.m., in that the fact was not reported to the Speaker immediately as required by Rule 245 of the Madras Assembly Rules. It is admitted by the Superintendent of Police, Tiruchirappalli, that the Hon. Member was secured under section 151 of Criminal Procedure Code, as he had a design to commit cognizable offences. But this matter was reported to the Speaker by a communication, dated 16th July 1966 by the Superintendent of Police. There is no doubt that there is a long delay to report the matter according to Rules. Apparently there cannot be any valid reason for such a delay. I strongly disapprove of the conduct of the Police in treating these matters so lightly and I like to administer a warning to these Officers concerned in the matter. I want to impress on the Government to give necessary instruction to their officers not to repeat such violations of rules.

Other matters raised in the notice regarding the propriety of the arrest or treatment, etc. are matters which cannot be discussed under the head of privileges.

Under such circumstances I hold it is not necessary to refer the matter to the Committee of Privileges."

(3) The matter of privilege given notice of by Sri M. S. Selvarajan against Sri A. P. Dharmalingam for having given a news item to the Press regarding the No-confidence motion, before it was brought before the House was disallowed by the Hon. Speaker on 3rd August 1966 as the matter was already raised on the first day of this sitting itself by the Hon. Chief Minister as well as by the Hon. Leader of the Opposition.

### **Presentation of the Reports of the Committees**

The following reports were presented to the House on the dates noted against each:-

<i>Serial Number.</i>	<i>Report.</i>	<i>Date of presentation.</i>
1.	Report of the Committee of Rules 1966	2nd August 1966
2.	Report of the Committee on Public Accounts on the Audit Reports on the Accounts of the Madras State Electricity Board for the years 1958-59 to 1961-62.	3rd August 1966
3.	Second Report of the Committee on Estimates on the Madras Record office.	3rd August 1966
4.	Report of the Committee on Public Accounts on the Audit Reports of the Accounts of the Madras State Housing Board for the year 1961-62.	4th August 1966
5.	Report of the Committee on Public Accounts on the accounts of the Madras State for the year 1963-64.	6th August 1966
6.	Report of the Committee on Estimates on Hindu Religious and Charitable Endowments (Administration) Department.	9th August 1966
7.	Ninth Report of the Committee on Government Assurances.	9th August 1966

### **Vacancies in the Committee on Estimates and Public Accounts**

Association of members of the Legislative Council with the Committee on Estimates and Public Accounts

1. Sri D. Santhosham and Srimathi S. Manjubashini were nominated by the Legislative Council to associate with the Committee on Estimates of the Legislative Assembly for the year 1965-66 in the vacancies caused by the expiration of the term of office of Sri M. Subbiah Chettiar and Srimathi S. Manjubashini with effect from the afternoon of 20th April 1966.

2. Sri A. R. Damodaran was nominated by the Legislative Council to associate with the Committee on Public Accounts of the Legislative Assembly for the year 1965-66 in the vacancy caused by the expiration of the term of office of Sri S. K. Sambandam with effect from the afternoon of 20th April 1966.

### **Point raised by Hon. the Chief Minister**

On 1st August 1966, the Hon. Chief Minister raised a point of order regarding the propriety of the newspapers in publishing the contents of the No-Confidence Motion, given notice of by the Leader of the Opposition even before leave therefore had been granted by the House.

The Hon. Speaker in the course his ruling thereof on 9th August 1966, stated that the file relating to the motion was not treated as confidential or secret in office and as it passed through several persons it was not possible to fix definitely the person who gave it to the Press apart from the general information which was given by the Secretary. He added that he had given strict instructions to the Office that in future such files should be treated as most confidential.

### **Point of Order raised by Sri K. A. Mathialagan**

On 1st August 1966, Hon. Speaker over-ruled the point of order raised by Sri K. A. Mathialagan, that the business of the House should be postponed till the House had taken a decision on the No-Confidence Motion.

### **Papers laid on the Table of the House**

During the period under review 139 papers were laid on the Table of the House details of which are given below:-

A. Statutory Rules and Orders	...	108
B. Reports, Notifications and other papers	...	31
	Total	----- 139 -----

C. D. NATARAJAN  
Secretary

**APPENDIX**

The Joint Select Committee on the Madras Private Educational Institutions (Regulation) Bill, 1966 (L.A. Bill No. 14 of 1966)

**Names of Members**

Hon. Sri M. Bhaktavatsalam.

Sri M. S. Selvarajan.

Sri R. S. Arumugam.

Sri M. Alagirisamy.

Srimathi A. Suares

Sri G. Rajaram.

Sri N. Mahalingam.

Sri P. Ramachandran.

Sri K. A. Mathialagan.

Pulavar K. Govindan.

Sri A. P. Dharmalingam.

Sri Rama Arangannal.

Sri Saw Ganesan.

Hon. Sri R. Venkataraman.

Srimathi Lakshmi Krishnamoorthi.

Sri G. Krishnamoorthi.

Sri C. P. Chitrarasu.

Sri K. Rajaram.

Sri M. Rajah Iyer.